PUNJAB GOVT. GAZ. (EXTRA), MAY 13, 2016

(VYSK 23, 1938 SAKA)

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF RURAL DEVELOPMENT AND PANCHAYATS

NOTIFICATION

The 6th May, 2016

No. G.S.R.37/Const./Art.309/2016.-In exercise of the powers conferred by the provisio to Article 309 of the Constitution of India, and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules, regulating the recruitment and conditions of services of the persons appointed to the Punjab Rural Development and Panchayats (Group A) Technical Service, namely:--

RULES

1 Short title, commencement and application.-(1) These rules may be called the Punjab Rural Development and Panchayats (Group 'A') Technical Service Rules, 2016.

(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.

- (3) They shall apply to the posts specified in Appendix 'A'.
- 2 Definitions.-In these rules, unless the context otherwise requires,--
- (a) 'Appendix' means an appendix appended to these rules;
- (b) 'Chief Engineer (Panchayati Raj)' means Chief Engineer (Panchayati Raj) in the Department of Rural Development and Panchayats;
- (c) 'Government' means the Government of the State of Punjab in the Department of Rural Development and Panchayats; and
- (d) 'Service' means the Punjab Rural Development and Panchayats (Group 'A') Technical Service.

3 Number and character of posts.-The Service shall comprise the posts specified in Appendix 'A':

Provided that nothing in these rules shall affect the inherent right of the Government to add to or reduce the number of such posts or to create new posts with different designations and scales of pay whether permanently or temporarily.

aried 8:1127

PUNJAB GOVT. GAZ. (EXTRA), MAY 13, 2016 (VYSK 23, 1938 SAKA)

4 Appointing authority.-Appointments to the Service shall be made by the Government.

5 Pay of members of the Service.-The members of the Service shall be entitled to such scales of pay, as may be authorised by the Department of Finance from time to time. The scales of pay, at present, in force in respect of the members of the Service, are given in Appendix 'A'.

6 Method of appointment, qualifications and experience.-(1) Appointment to the Service shall be made in the manner specified in Appendix 'B':

Provided that if no suitable candidate is available for appointment by promotion and by direct appointment, then appointment to the Service shall be made by transfer of a person holding an analogous post under a State Government or Government of India.

(2) No person shall be appointed to a post in the Service, unless he possesses the qualifications and experience as specified for such a post in Appendix 'B'.

(3) Appointment to the Service by promotion shall be made on seniority-cum-merit basis, but no person shall have any right to claim promotion on the basis of seniority alone:

Provided that promotion to the post of Chief Engineer, being Head of the Department, shall be made on the basis of merit-cum-seniority.

7 Departmental examination.-Every person appointed to the post of Sub Divisional Officer, unless he has already done so, has to pass Departmental Examination as may be prescribed by the Government from time to time and as per the provisions laid down in the Punjab Civil Services (General and Common Condition of Service) Rules, 1994, as amended from time to time.

8 Discipline, punishment and appeal.-(1) In the matters of discipline, punishment and appeal, the members of the service shall be governed by the Punjab Civil Services (Punishment and Appeal) Rules, 1970, as amended from time to time.

(2) The authority empowered to impose penalties as specified in rule 5 of the Punjab Civil Services (Punishment and Appeal) Rules, 1970, in respect of the members of the Services, shall be the Government.

PUNJAB GOVT. GAZ. (EXTRA), MAY 13, 2016 (VYSK 23, 1938 SAKA)

9 Application of the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994.-(1) In respect of the matters, which are not specifically provided in these rules, the members of the Service shall be governed by the provisions of the Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, as amended from time to time.

(2) The Punjab Civil Services (General and Common Conditions of Service) Rules, 1994, at present in force, are contained in Appendix 'C'.

10 Repeal and saving.-The Punjab Rural Development and Panchayats (Group 'A') Technical Service Rules, 2002, in so far as they are applicable to the members of the Service, are hereby repealed:

Provided that any order issued or any action taken under the rules so repealed, shall be deemed to have been issued or taken under the corresponding provisions of these rules.

11 Interpretation.-If any question arises as to the interpretation of these rules, the Government shall decide the same, in consultation with the Department of Personnel.

APPENDIX 'A'

[See rules 1 (3), 3 and 5]

Serial Number	Designation of the post	Nu	mber of Posts	Scale of pay + Grade pay	
		Permanent	Temporary	Total	(In Rupees)
1	2	3	4	5	6
1	ChiefEngineer (Panchayati Raj)	1	artestore.	l	37,400-67,000 + Grade Pay 10,000
2	Superintending Engineer (Panchayati Raj)	2	•neneuw;	2	37,400-67,000 + Grade Pay 8,700
}	Executive Engineer (Panchayati Raj)	9	6	15	15,600 + 39,100 Grade Pay 7,600
	Sub Divisional Officer (Panchayati Raj)	30	18	48	15,600 + 39,100 Grade Pay 5,400
	Sub Divisional Officer (Electrical) (Panchayati R	aj)	senses	1	15,600 + 39,100 Grade Pay 5,400

an in the state

Serial Number	Designation of the posts	Percentage for appointment by		Method, qualification and experience for appointment by		
		Promotion	Direct appointment	Promotion	Direct appointment	
1	2	3	4	5	6	
1	Chief Engineer (Panchayati Raj)	Hundred per cent	•	From amongst the Superintending Engineers (Panchayati Raj) who have an experience of working as such for a minimum period of two year.		
2	Superintending Engineer (Panchayati Raj)	Hundred per cent		From amongst the Executive Engineers (Panchayati Raj) who possess Degree in Engineering in Civil or a degree of AMIE from a recognized university or institution and who have an experience of working as such for a minimum period of six years.		
3	Executive Engineer (Panchayati Raj)	Hundred per cent		From amongst the Sub-Divisional Officers (Panchayati Raj) who hav an experience of working as such a minimum period of eight years.		

лова Бартон. .. 1. *

APPENDIX 'B'

.

,

• •

4 Sub-Divisional Officer (Panchayati Raj)

Fifty Fifty per cent per cent (a) Out of the promotion quota; S
(i) thirty three per cent from a amongst the Junior Engineers, E working under the control of a Chief Engineer, Panchayati Raj, u who possess a diploma in in Engineering in Civil from recognised university or institution and who have an experience of working as such for a minimum period of ten years;
(ii) fifteen per cent from amongst the

Junior Engineers, working under the control of Chief Engineer, Panchayati

Raj, who possess a degree in Engineering in Civil or degree of A.M.I.E. from a recognised university

or institution, and who have an experience of working as such for a minimum period of three years after obtaining the aforesaid degrees; (iii) two per cent from amongst the Circle Head Draftsman and Divisional

Head Draftsman, who possess a degree in Engineering in Civil or a degree of A.M.I.E. from a recognised university

Should possess a Degree in Civil Engineering from a recognised university or institution.

> PUNJAB GOVT. GAZ. (EXTRA), MAY 13, 2016 (VYSK 23, 1938 SAKA)

22

			or institution and who have an experience of working as such for a minimum period of two years; and (b) Should have qualified the Departmental Examination in such papers and syllabi, as may be specified by the Government from time to time.	468 PUNJAB C
5	Sub-Divisional Officer (Electrical) Panchayati Raj	Hundred per cent	From amongst the Junior Engineers — (Electrical), working under the control of Chief Engineer, Panchayati Raj, who possess a diploma in Engineering in Electrical and who have an experience of working as such for a minimum period of ten years	PUNJAB GOVT. GAZ. (EXTRA), MAY I (VYSK 23, 1938 SAKA)
<u>.</u>			-	MAY 13, 2016